

the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.

- (ii) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

Dr. Triguna Sen: I beg to move:

"That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1969".

Mr. Speaker: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1969."

The motion was adopted.

12.57 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: General discussion on the General Budget to continue. Out of the 20 hours allotted, we have already taken 4 hours 50 minutes, leaving 15 hours 10 minutes. It is 12.57

now. We adjourn for lunch and meet again at 2 P.M.

12.59 hrs.

The Lok Sabha then adjourned for lunch till Fourteen of the clock.

The Lok Sabha reassembled after Lunch at Fourteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

Shri Hanumanthaiya (Bangalore): Yesterday I was discussing the question of food subsidy which is of the order of Rs. 118 crores this year, and was of the order of Rs. 830 crores last year. I made the point that this food subsidy system is giving room for blackmarketing and corruption.

The second point I want to make on this subject is that according to available figures, fair price shops cater approximately to a population of 230 million, of which 30 million are in statutorily rationed areas. That is to say, this big chunk of Rs. 118 crores is being given exclusively to a portion of the population, between 3 crores and 23 crores; it goes on petering out at the upper level. Why should, I ask in the name of social justice, 50 crores of people pay out of their pocket, by the compulsion of Government, to a small number of the population? You will agree, a nation must share both the benefits and difficulties equally, may be quitably, but merely because we have political power in our hands, and governmental machinery in our hands, to compel the majority, overwhelming majority of the population to pay in this manner to a minority, is not social justice.

Thirdly, if you deal with this question of payment of food subsidy on a rational basis as I have been suggesting, the demand by the States will automatically go down, food imports will go down, foreign exchange will be saved.